CENTRAL ADMIN ISTRATIVE TRIBUNAL CALCUTTA BENCH

No.M.A.339 of 1996 (0.A.361 of 1996)

Date of Order : 28.1.1997

Present : Hon ble Dr.B.C.Sarma, Administrative Member.

Hon ble Mr.D.Purkayastha, Judicial Member.

KOKO RABIDAS

Vs.

UN ION OF IND IA & ORS. (EASTERN RAILWAY)

For the applicant : Mr.N.K.Roy counsel.

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For the respondents: Mr.C.Samadders counsel.

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This M.A. has been filed with a prayer that the amendment petition filed in connection with O.A.361 of 1996 be amended on the lines indicated therein.

- 2. We have heard the submissions of the ld.counsel for both the parties and also perused the petition.
- with a direction on the instant applicant to file a comprehensive supplementary application, incorporating the amendments as mentioned in the patition. The said comprehensive supplementary application shall be filed by the applicant within a period of 15 days from today and thereafter, the respondents in the O.A.shall file reply within one menth from the date of filing of the said applications both to the original application as well as the supplementary application. Accordingly we order that O.A.361 of 1996 be fixed for hearing on 27.3.1997 instead of 17.2.1997. We fixed

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(D. purkayestha) Judicial Member

earlier.

(B.C.Sarma) Administrative Member